

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3993
TO BE ANSWERED ON 19/12/2024

CRITERIA FOR ST CATEGORY

†3993. Dr. Manna Lal Rawat:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the criteria for disqualifying members from the eligibility of Scheduled Tribes category;
- (b) whether the Government has issued any instructions in this regard and if so, the details thereof;
- (c) the details of the final decision in the case of Shri Ajit Jogi's disqualification from being a Scheduled Tribe in Chhattisgarh;
- (d) the details of orders issued by various courts and decision of the Government regarding compliance in this regard, State-wise; and
- (e) the details of the members belonging to the Scheduled Tribes category declared ineligible due to the conversion of religion/faith thereby abandoning their original culture and adopting non-Indian culture, State-wise and district-wise in Rajasthan?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (b): The Ministry of Tribal Affairs is the Nodal Ministry for notification of a community as Scheduled Tribe under Article 342 of the Constitution of India. However, responsibility for issuance of Scheduled Tribe certificates and verification of social status rests with concerned State Government/UT Administration. The Ministry of Tribal Affairs does not deal with the matters related to disqualification of Scheduled Tribes.

(c) to (e): Does not arise.
